IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

Date of decision: July 26, 1988.

T.A. No.1261/86

SARVA SHRI JAGMOHAN & JAICHAND Nemo ... Petitioners.

Versus

THE UNION OF INDIA & OTHERS.

... Respondents.

Mr. M.S. Singhvi

... Advocate for the respondents.

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The Hon. Mr. B.S. Sekhon, Vice Chairman. The Hon. Mr. G.C. Singhvi, Admn. Member.

B.S. SEKHON.

The plaintiff had instituted the instant suit in the court of Munsif (East)Ajmer. It has been transferred to the Tribunal in view of the Provisions of section 29(1) of the Administrative Tribunals Act, 1985.

- 2. The plaintiff had prayed for a perpetual injunction restraining the defendants, their officers, servants, assigns etc.from filling up more than 15 % of the vacant posts from amongst the Scheduled Castes and more than $7\frac{1}{2}$ % of the vacancies from amongst the Scheduled Tribes at the time of promotion to the cadre posts of Superintendent, and Chief Clerk of Loco Department, Western Railway while implementing the restructuring of ministerial staff.
- 3. The Transferred Application was listed for filing reply.
 Mr. P.D. Khanna, advocate, for the plaintiffs pleaded no
 instructions. Accordingly the power of attorney in favour
 of Shri Khanna was discharged.
- 4. The Transferred Application is, therefore, hereby dismissed for lack of prosecution. The parties are left to bear their own costs.

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(G.C.Singhvi) Admn. Member. メレーアーと 5 (B.S.Sekhon)
Vice Chairman.

26-7-56